

G.S.R. No. 316 (E). – In exercise of the powers conferred by sub-section (1) of section 23 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (33 of 1989), the Central Government hereby makes the following rules, namely:-

1. Short title and commencement -

(1) These rules may be called the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995.

(2) They shall come into force on the date of their publication in the Official Gazette.

Definitions - In these rules, unless the context otherwise requires—

(a) "Act" means the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (33 of 1989; "Dependent", with its grammatical variations and cognate expressions, includes wife, children, whether married or unmarried or unmarried, dependent parents, widowed sister, widow and children of pre-deceased son of a victim of atrocity;

(b) "Identified area" means such area where State Government has reason to believe that atrocity may take place or there is an apprehension of reoccurrence of an offence under the Act or an area prone to atrocities;

(c) "Non-Government Organisation" means as voluntary organization engaged in the welfare activities relating to the Scheduled Castes and the Scheduled Tribes and registration of documents or such organization for the time being in force; "schedule" means the Schedule annexed to these rules; "Section" means section of the Act;

(d) "State Government", in relation to a Union territory, means the Administrator of that Union territory appointed by the President under article 239 of the Constitution; Words and expressions used herein and not defined but defined in the Act shall have the meaning respectively assigned to them in the Act.

3. Precautionary and Preventive measures -

(1) With a view to prevent atrocities on the Scheduled Castes and the Scheduled Tribes, the State Government shall

(c) Identify the areas where it has reason to believe that atrocity may take place or there is an apprehension of reoccurrence of an offence under the Act; Order the District Magistrate and Superintendent of Police or any other officer to visit the identified area and review the law and order situation;

If deem necessary, in the identified area cancel the arms licences of the persons, not being member of the Scheduled Castes or Scheduled Tribes, their near relations, servants or employees and family friends and get such arms deposited in the Government Armoury;

Seize all illegal fire arms and prohibit any illegal manufacture of fire arms;

With a view to ensure the safety of person and property, if deem necessary, provide arms licenses to the members of the Scheduled Castes and the Scheduled Tribes;

Constitute a high power State-level committee, district and divisional level committees or such number of other committees as deem proper and necessary for assisting the Government in implementation of the provisions of the Act;

Set-up a vigilance and monitoring committee to suggest effective measures to implement the provisions of the Act;

Set-up Awareness Centres and organize Workshops in the identified area or at some other place to educate the persons belonging to the Scheduled Castes and the Scheduled Tribes about their rights and the protection available to them under the provisions of various Central and State enactments or rules, regulations and schemes framed thereunder;

Encourage non-Government Organisations for establishing and maintaining Awareness Centres and organizing Workshops and provide them necessary financial and other sort of assistance;

Deploy special police force in the identified area;

By the end of every quarter, review the law and order situation, functioning of different committees, performance of Special Public Prosecutors, Investigation Officers and other officers responsible for implementing the provisions of the Act and the cases registered under the Act.

4. Supervision of prosecution and submission of report –

(1) The State Government on the recommendation of the District Magistrate shall prepare for each District a panel of such number of eminent Senior Advocates who have been in practice for not less than seven years, as it may deem necessary for conducting cases in the Special Courts. Similarly, in consultation with the Director of Prosecution in-charge of the prosecution, a panel of such number of Public Prosecutors as it may deem necessary for conducting cases in the Special Courts, shall be specified. Both these panels shall be notified in the Official Gazette of the State and shall remain in force for a period of the years.

(2) The District Magistrate and the Director of Prosecution/in-charge of the prosecution shall review at least twice in a calendar year, in the months of January and July, the performance of Special Public Prosecutors so specified or appointed and submit a report to the State Government.

(3) If the State Government is satisfied or has reason to believe that a special Public Prosecutor so appointed or specified has not conducted the case to the best of his ability and with due care and caution, his name may be, for reasons to be recorded in writing, de-notified.

(4) The District Magistrate and the officer in-charge of the prosecution at the District level, shall review the position of cases registered under the Act and submit a monthly report on or before 20th day of each subsequent month to the Director of Prosecution and the State Government. This report shall specify the actions taken/proposed to be taken in respect of investigation and prosecution of each case.

(5) Notwithstanding anything contained in sub-rule (1), the District Magistrate or the Sub-Divisional Magistrate may, if deemed necessary or if so desired by the victims of atrocity, engage an eminent Senior Advocate for conduction cases in the Special Courts on such payment of fee as he may consider appropriate.

(6) Payment of fee to the Special Public Prosecutor shall be fixed by the State Government on a scale higher than the other penal advocated in the State.

5. Information to police officer in-charge of a police station –

(1) Every information relating to the commission of an offence under the Act, if given orally to an officer in-charge of a police station shall be reduced to writing by him or under his direction, and be read over to the informant, and every such information, whether given in writing or reduced to writing

as aforesaid, shall be signed by the person giving it, and the substance thereof shall be entered in a book to be maintained by that police station.

(2) A copy of the information as so recorded under sub-rule (1) above shall be given forth-with free of cost, to the informant.

(3) Any person aggrieved by a refusal on the part of an officer in-charge of a police station to record the information referred to in sub-rule (1) may send the substance of such information, in writing and writing any by post, to the Superintendent of Police concerned who, after investigation either by himself or by police officer not below the rank of Deputy Superintendent of Police, shall make an order in writing to the officer in-charge of the concerned police station to enter the substance of that information to be entered in the book to be maintained by that police station.

6. Spot inspection officers –

(1) Whenever the District Magistrate or the Sub-Divisional Magistrate or any other Executive Magistrate or any police officer not below the rank of Deputy Superintendent of Police receives an information from any person or upon his own knowledge that an atrocity has been committed on the members of the Scheduled Castes or the Scheduled Tribes within his jurisdiction, he shall immediately himself visit the place of occurrence to assess the extent of atrocity, loss of life, loss and damage to the property and submit a report forthwith to the State Government.

(2) The district Magistrate or the Sub-Divisional Magistrate or any other Executive Magistrate and the Superintendent of Police/Deputy superintendent of Police after inspecting the place or area shall, on the spot: -

- (i) Draw a list of victims, their family members and dependents entitled for relief;
- (ii) Prepare a detailed report of the extent of atrocity, loss and damage to the property of the victims;
- (iii) Order for intensive police patrolling in the area;
- (iv) Take effective and necessary steps to provide protection to the witnesses and other sympathizers of the victims;
- (v) Provide immediate relief to the victims.

7. Investigating Officer –

(1) An offence committed under the Act shall be investigated by a police officer not below the rank of a Deputy Superintendent of Police. The investigating officer shall be appointed by the State Government/Director-General of Police/Superintendent of Police after taking into account his past experience, sense of ability and justice to perceive the implications of the case and investigate it along with right lines within the shortest possible time.

(2) The investigating officer so appointed under sub-rule (1) shall complete the investigation on top priority basis within thirty days and submit the report to the Superintendent of Police who in turn will immediately forward the report to the Director-General of Police of the State Government.

(3) The Home Secretary and the Social Welfare Secretary to the State Government, Director of Prosecution/the officer in-charge of prosecution and the Director-General of Police shall review by the end of the every quarter the position of all investigations done by the investigating officer.

8. Setting up of the Scheduled Castes and the Scheduled Tribes Protection Cell: -

(1) The State Government shall set up a Scheduled Castes and the Scheduled Tribes Protection Cell at the State headquarters under the charge of Director-General of Police/Inspector General of Police. This cell shall be responsible for—

- (i) Conducting survey of the identified area;
- (ii) Maintaining public order and tranquility in the identified area;"
- (iii) Recommending to the State Government for deployment of special police force or establishment of special police post in the identified area;
- (iv) Making investigations about the probable causes leading to an offence under the Act;
- (v) Restoring the feeling of security amongst the members of the Scheduled Castes and the Scheduled Tribes;
- (vi) Informing the modal officer and special officer about the law and order situation in the identified area;
- (vii) Making enquiries about the investigation and spot inspections conducted by various officers;
- (viii) Making enquiries about the action taken by the Superintendent of Police in the cases where and officer in-charge of the police station has refused to enter an information in a book to be maintained by that police station under sub-rule (3) or rule 5;
- (x) Reviewing the position of cases registered under the Act; and
- (xi) Submitting a monthly report on or before 20th day of each subsequent month to the State Government/nodal officer about the action taken/proposed to be taken in respect of the above.

9. Nomination of Nodal Officer: -

(1) The State Government shall nominate a nodal officer of the level of a Secretary to the State Government, preferably belonging to the Scheduled Castes or the Scheduled Tribes, for coordinating the functioning of the District Magistrates and Superintendent of Police or other officers authorized by them, investigating officers and other officers responsible for implementing the provisions of the Act. By the end of every quarter, the nodal officer shall review –

- (i) The reports received by the State Government under sub-rules (2) and (4) of rule 4, rule 6, clause (xi) of rule 8,
- (ii) The position of cases registered under the Act;
- (iii) Law and order situation in the identified area; (iv) Various kinds of measures adopted for providing immediate relief in cash or kind or both to the victims of atrocity or his or her dependant;
- (v) Adequacy of immediate facilities like rationing, clothing, shelter, legal aid, traveling allowance, daily allowance and transport facilities provided to the victims of atrocity or his/her dependants;
- (vi) Performance of non-Governmental organizations, the Scheduled Castes and the Scheduled Tribes Protection Cell, various committees and the public servants responsible for implementing the provisions of the Act.

10. Appointment of a special Officer:- In the identified area a Special Officer not below the rank of a Additional District Magistrate shall be appointed to coordinate with the District Magistrate, Superintendent of Police or other officers responsible for implementing the provisions of the Act. Various committees and the Scheduled Castes and the Scheduled Tribes Protection Cell. The special Officer shall be responsible for -

(i) Providing immediate relief and other facilities to the victims of atrocity and initiate necessary measures to prevent or avoid re-occurrence of atrocity;

(ii) Setting up an awareness center and organizing workshop in the identified area or at the district headquarters to educate the persons belonging to the Scheduled Castes and the Scheduled Tribes about their rights and the protection available to them under the provisions of various Central and State enactments or rules and schemes, etc., framed therein;

(iii) Co-ordinating with the non-Governmental organization and providing necessary facilities and financial and other type of assistance to non-Governmental organization for maintaining centers or organizing workshops.

11. Traveling allowance, daily allowance, maintenance expenses and transport facilities to the victim of atrocity, his or her dependant and witnesses. -

(i) Every victim of atrocity or his/her dependant and witnesses shall be paid to and fro rail fare by second class in express/main/passenger train or actual bus or taxi fare from his/her place of residence or place of stay to the place of investigation or hearing of trial of an offence under the Act.

(2) The District Magistrate or the Sub-Divisional Magistrate or any other Executive Magistrate shall make necessary arrangements for providing transport facilities or reimbursement of full payment thereof to the victims of atrocity and witnesses for visiting the investigating officer, Superintendent of Police/Deputy Superintendent of Police, District Magistrate or any other Executive Magistrate.

(3) Every woman witness, the victim of atrocity or her dependant being a woman or a minor, a person more than sixty years of age, and a person having 40 percent or more disability shall be entitled to be accompanied by an attendant of her/his choice. The attendant shall also be paid traveling and maintenance expenses as applicable to the witness or the victim or atrocity when called upon during hearing, investigation and trial of an offence under the Act.

(4) The witness, the victim of atrocity or his/her dependant and the attendant shall be paid daily maintenance expenses, for the days he/she is away from the place of his/her residence or stay during investigation, hearing and trial of an offence, at such rates but not less than the minimum wages, as may be fixed by the State Government for the agricultural laborers.

(5) In addition to daily maintenance expenses the witness the victim of atrocity (or his/her dependant) and the attendant shall also be paid diet expenses at such rates as may be fixed by the State Government from time to time.

(6) The payment of traveling allowance, daily allowance, maintenance expenses and reimbursement of transport facilities shall be made immediately or not later than three days by the District Magistrate or the Sub-Divisional Magistrate or any other Executive Magistrate to the victims, their dependants/attendants and witnesses for the days they visit the investigating officer or in-charge or police station or hospital authorities or Superintendent of Police/Deputy Superintendent of Police or District Magistrate or any other officer concerned or the Special Court.

(7) When an offence has been committed under section 3 of the Act, the District Magistrate or the Sub-Divisional Magistrate or any other Executive Magistrate shall reimburse the payment of medicines, special medical consultation, blood transfusion, replacement of essential clothing, meals and fruits provided to the victim(s) of atrocity.

12. Measures to be taken by the District Administration

(1) The District Magistrate and the Superintendent of Police shall visit the place or area where the atrocity has been committed to assess the loss of life and damage to the property and draw a list of victims, their family members and dependants entitled for relief.

(2) Superintendent of Police shall ensure that the First Information Report is registered in book of the concerned police station and effective measures for apprehending the accused are taken.

(3) The Superintendent of Police, after spot inspection, shall immediately appoint an investigating officer and deploy such police force in the area and take such other preventive measures, as he may deem proper and necessary.

(4) The District Magistrate or the Sub-Divisional Magistrate or any other Executive Magistrate shall make arrangements for providing immediate relief in cash or in kind or both to the victims of atrocity, their family members and dependants according to the scale as in the Schedule annexed to these rules (**Annexure – I read with Annexure –II**). Such immediate relief shall also include food, water, clothing, shelter, medical aid, transport facilities and other essential items necessary for human beings.

(5) The relief provided to the victim of the atrocity or his/her dependant under sub-rule (4) in respect of death, or injury to, or damage to, property shall be in addition to any other rights to claim compensation in respect thereof under any other law for the time being in force.

(6) The relief and rehabilitation facilities mentioned in sub-rule (4) above shall be provided by the District Magistrate or the Sub-Divisional Magistrate or any other Executive Magistrate in accordance with the scales provided in the Schedule annexed to these Rules.

(7) A report of the relief and rehabilitation facilities provided to the victims shall also be forwarded to the Special Court by the District Magistrate or the Sub-Divisional Magistrate or the Executive Magistrate or Superintendent of Police. In case the Special Court is satisfied that the payment of relief was not made to the victim or his/her dependant in time or the amount of relief or compensation was not sufficient or only a part of payment of relief or compensation was made, It may order for making in full or part the payment of relief or any other kind of assistance.

13. Selection of officers and other staff members for completing the work relating to atrocity:-

(1) The State Government shall ensure that the administrative officers and other staff members to be appointed in an area prone to atrocity shall have the right aptitude and understanding of the problems of the Scheduled Castes and the Scheduled Tribes.

(2) It shall also be ensured by the State Government that persons from the Scheduled Castes and the Scheduled Tribes are adequately represented in the administration and in the police force at all levels, particularly at the level of police and police station.

14. Specific responsibility of the State Government: -

(1) The State Government shall make necessary provisions in its annual budget for providing relief and rehabilitation facilities to the victims of atrocity. It shall review at least twice in a calendar year, in the months of January and July the performance of the Special Public Prosecutor specified or appointed under section 15 of the Act, various reports received, investigation made and preventive steps taken by the District Magistrate, Sub-Divisional Magistrate and Superintendent of Police, relief and rehabilitation facilities provided to the victims and the reports in respect of lapses on behalf of the concerned

15. Contingency plan by the State Government. –

(1) The State Government shall prepare a model contingency plan for implementing the provisions of the Act and notify the same in the Official Gazette of the State Government. It should specify the role and responsibility of various departments and their officers at different levels, the role and

responsibility of Rural/Urban Local Bodies and non-Government Organizations. Inter alia this plan shall contain a package of relief measures including the following: -

- (a) Scheme to provide immediate relief in cash or in kind or both;
 - (b) Allotment of agricultural land and house sites;
 - (c) The rehabilitation packages;
 - (d) Scheme for employment in Government of Government undertaking to the dependant or one of the family members of the victim;
 - (e) Pensions scheme of widows, dependant children of the deceased, handicapped or old age victims of atrocity;
 - (f) Mandatory compensation for the victims;
 - (g) Scheme for strengthening the socio-economic conditions of the victim;
 - (h) Provisions for providing brick/stone masonry houses to the victims;
 - (i) Such other elements as health care, supply of essential commodities, electrification, adequate drinking water facility, burial/cremation ground and link roads to the Scheduled Castes and the Scheduled Tribes habitats.
- (2) The State Government shall forward a copy of the contingency plan or a summary thereof and a copy of the scheme, as soon as may be, to the Central Government in the Ministry of Welfare and to all the District Magistrates, Sub-Divisional Magistrates, Inspectors General of Police and Superintendents of Police.

16. Constitution of State-level vigilance and monitoring committee: -

(1) The State Government shall constitute a high-power vigilance and monitoring commission of not more than 25 members consisting of the following: -

- (i) Chief Minister/Administrator – Chairman (in case of a State under President's Rule Governor – Chairman);
 - (ii) Home Minister, Finance Minister and Welfare Minister – Members (in case of a State under the President's Rule Advisors – Members);
 - (iii) Some of the Members of the elected Members of Parliament and State Legislative Assembly and Legislative council from the State belonging to the Scheduled Castes and the Scheduled Tribes – Members (not more than 16);
 - (iv) Chief Secretary, the Home Secretary, the Director – General of Police, Director/Deputy Director National Commission for the Scheduled Castes and the Scheduled Tribes – Members ;
 - (v) The Secretary in-charge of the welfare and development of the Scheduled Castes and the Scheduled Tribes – Convener.
- (2) The high-power vigilance and monitoring committee shall meet at least twice in a calendar year, in the months of January and July to review the implementation of the provision of the Act, relief and rehabilitation facilities provided to the victims and other matters connected therewith, prosecution of cases under the Act, role of different officers/agencies responsible for implementing the provisions of the Act and various reports received by the State Government.

17. Constitution of District-level vigilance and monitoring committees: -

(1) In each district within the State, the District Magistrate shall setup a vigilance and monitoring committee in his district to review the implementation of the provisions of the Act, relief and rehabilitation facilities provided to the victims and other matters connected therewith, prosecution of cases under the Act, role of different officers/agencies responsible for implementing the provisions of the Act and various reports received by the District Administration.

(2) The district-level vigilance and monitoring committee shall consist of the elected Members of Parliament and State Legislative Assembly and Legislative Council, Superintendent of Police, three Group 'A' officers/Gazette officers of the State Government belonging to the Scheduled Castes and the Scheduled Tribes, not more than 5 non-official members belonging to the Scheduled Castes and the Scheduled Tribes and not more than 3 members from the categories other than the Scheduled Castes and the Scheduled Tribes having association with non-Government Organizations.

(3) The District-level committee shall meet at least once in three months.

18. Material for annual report. -

The State Government shall, every year before the 1st July, forward the report to the Central Government about the measures taken for implementing the provisions of the Act and various schemes/plans framed by it during the previous calendar year.#